

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1326
TO BE ANSWERED ON FRIDAY, THE 06th FEBRUARY, 2026**

STIPEND SCHEME TO JUNIOR LAWYERS

†1326. Shri Bajrang Manohar Sonwane:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government is aware that States such as Kerala, Tamil Nadu, Andhra Pradesh, and Jharkhand, have implemented stipend schemes for junior lawyers, whereas no such scheme has been implemented in Maharashtra so far, if so, the details thereof;
- (b) whether the Government has considered the recommendation of the Bar Council of India suggesting a monthly stipend of Rs. 20,000/- for junior lawyers in urban areas and Rs. 15,000/- for junior lawyers in rural areas, if so, the details thereof and if not, the reasons therefor;
- (c) whether it is a fact that in the absence of a fixed income, junior lawyers face economic insecurity, including difficulties related to housing, travel and study materials, if so, the details thereof; and
- (d) whether the Government proposes to implement a stipend scheme for junior lawyers in Maharashtra, if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): As Informed by the Bar Council of India, states such as Kerala, Tamil Nadu, Andhra Pradesh and Jharkhand have introduced stipend and/or financial assistance measures for junior advocates through State Government schemes, State Bar Council welfare mechanisms and/or structured programmes of Bar Associations. In so far as Maharashtra is concerned, any State-wide stipend scheme would typically require an implementation framework at the level of the State Bar Council and/or a State Government supported programme, including budgetary backing, eligibility criteria, verification and audit.

The Bar Council of India is aware that early-career income challenges are faced by a large segment of junior advocates. It therefore, vide Circular No.BCI:D:5383/2024 dated 15.10.2024

addressed to all State Bar Councils and Bar Associations on the subject "Minimum Stipend for Junior Advocates associated with assisting Advocates/Senior Advocates/Law Firms" has inter alia, recommended for a minimum monthly stipend benchmark of Rs.20,000/- per month for junior advocates in urban areas and Rs.15,000/- per month for junior advocates in rural areas.
